

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:5575

ANSWERED ON:10.05.2012

INFORMATION REGARDING ENVIRONMENTAL CLEARANCE

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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the public sector oil companies have not uploaded the information regarding environmental clearance on their websites;
- (b) if so, the names of such companies alongwith the action taken by the Government against them; and
- (c) the steps taken by the Government to ensure that all the public sector oil companies follow the guidelines in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R. P. N. SINGH)

(a) to (c): Ministry of Environment & Forests vide their Circular No. J-11013/41/2006-IA.II(I) dated 30th June 2009 has issued guidelines making thereby mandatory for the companies to upload the information about environment clearance on their website. The five major oil Public Sector Undertakings (PSUs), namely, Oil & Natural Gas Corporation Limited, Oil India Limited, Indian Oil Corporation Limited, Hindustan Petroleum Corporation Limited and Gas Authority of India Limited have reported that they have uploaded the information regarding environmental clearances on their official websites. Another major oil PSUs namely Bharat Petroleum Corporation Limited has informed that no environment clearance certificate has been received by the company subsequent to the issue of aforementioned circular.